

capital and dividends. While import of raw material and capital goods were contemplated, no foreign technical collaboration was involved.

Eve-teasing in Delhi

520. SHRI BALKRISHNA WASNIK: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether eve-teasing in front of girls colleges, bus stops etc. in Delhi has been on the increase;

(b) if so, the steps taken by Government to control this nuisance?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) and (b) There has been an increase in the number of incidents of eve-teasing in Delhi. In order to prevent such incidents, Delhi Police has launched special drives. 2440 persons were arrested during the current year upto 15-9-82. Policemen in plain clothes and in uniform are detailed in buses and bus-stops. Meetings with the representatives of women's colleges are arranged. The D.T.C. authorities have been requested to instruct their staff to drive the buses to the Police Stations in case of an incident of eve-teasing.

Allocations under Special component plans

521. SHRI BHAUSAHEB THORAT: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that in the annual plans the amounts under special component plans in the States are provided according to the ratio of the population of the Scheduled Castes;

(b) the amount for the year 1982-83 meant under this plan for the State of Maharashtra; and

(c) whether it tallies with the ratio of the population of the Scheduled Castes in the State of Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) to (c).

The approach of Special Component Plans envisages that every Department/Sector should provide flows to the Scheduled Castes from Schemes which are benefit to them. An important objective of the Special Component Plans is to enable Scheduled Castes families to cross the poverty line. Other objectives include provision of essential living needs of Scheduled Castes basis like drinking water etc. of Scheduled Castes families like house-sites and housing and provision of facilities for Educational advancement. These Special Component Plans have begun to be formulated only recently but from year to year the States have been able to provide larger outlays. It is hoped that with further improvements, with larger earmarking from the State Plans into the Special Component Plans of the respective State, these outlays will more closely appropriate to the ratio of the Scheduled Caste population in the States. Scheduled Castes including Neo-Buddhists, comprise 12.78 per cent of the population in Maharashtra. The Special Component Plan of Maharashtra for 1982-83, after discussion in the Planning Commission, has been finalised at Rs. 31.01 crores; this is 2.35 per cent of the State Plan. The need to quantitatively and qualitatively improve the States Special Component Plan is being continuously emphasized to the State Government of Maharashtra.

VISA racketeer gangs

522. SHRI R. P. YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that some gangs of Visa racketeers have been operating at various places in the country and cheating jobs-seekers in Gulf countries; and

(b) if so, the measures taken by Government to curb this evil practice and save the poor jobless people?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR): (a) and (b) Indian passport holders, desiring to proceed to foreign countries for visits, employment etc. are required to submit applications to the diplomatic mission in India of the foreign countries concerned for obtaining visa on their passport. The proce-

dures for granting visas and the time taken in the matter may vary from mission to mission. According to the information available with the Government; a few cases have come to notice in Delhi/Maharashtra where visas were found to have been forged. On receipt of complaints in the matter, the Delhi Police registered four cases in 1981 resulting in the arrest of 5 persons, who were suspected to have been responsible for forgery of visas in those cases. On these four cases, two are pending trial in the Court, one is pending investigation and one was filed as untraced as no clues regarding the culprit could be found. During the year 1982, the Delhi Police, on receipt of complaint registered four cases involving forgery of visas leading to the arrest of twelve persons.

2. In Maharashtra during this year four cases of forged stamping of visas in the passports of job-seekers were reported. In 1982, 51 cases of inducement of securing jobs abroad have been reported. The total amount involved in these cases is Rs. 16,48,800/-. In all 49 accused persons have been arrested. The most of victims are reported to be from poor families.

3. Police swing into action as soon as specific complaints of forgery in regard to issue of visas are received by them. On receipt of such complaints action is taken to proceed against the culprits in accordance with the relevant provisions of the Indian Penal Code, with a view to securing deterrent punishment. Such action will be of help in deterring unscrupulous persons from resorting to such criminal activities.

4. No reports regarding existence of organised racketeering in forged visas in other parts of the country have been received.

दिल्ली के यमुनापार क्षेत्रों में रसीदी टिकटों की कमी

523. श्री निर्मल सिंह: क्या गृह मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि दिल्ली के यमुना-पार के क्षेत्र में रसीदी टिकटों

(रेवेन्यू स्टाम्पों) की कमी के कारण दिल्ली नगर निगम के जल प्रदाय संस्थान और गृह कर विभाग ने उपभोक्ताओं से बिलों का भुगतान स्वीकार करने से इन्कार कर दिया है जिसके परिणामस्वरूप लोगों को बिना अपने कसूर के जुर्माना देना पड़ता है; और

(ख) यदि हां, तो उस क्षेत्र में रेवेन्यू स्टाम्पों की कमी के क्या कारण हैं और क्या सरकार का विचार इस प्रकार लगाए जाने वाले जुर्माने को समाप्त करने का है?

गृह मंत्रालय में राज्य मंत्री (श्री पी. वेंकट सुब्बय्या): (क) और (ख) दिल्ली नगर निगम के गृह कर विभाग के अनुसार यमुनापार क्षेत्र में रसीदी टिकटों की कुछ कमी देखी गई है परन्तु भिन्न भिन्न डाकघरों से ये टिकटें एकत्र करने के लिए कर्मचारी तैनात किए गए थे। इस कमी के कारण किसी करदाता से सम्पत्ति कर बिलों की अदायगी से कोई इन्कार नहीं किया गया था। चूँकि इस कारण कोई जुर्माना देना आवश्यक नहीं है इसलिए जुर्माने समाप्त करने का प्रश्न नहीं उठता। जहाँ तक पानी के बिलों का संबंध है दिल्ली जल पूर्ति और मल व्ययन उपक्रम ने सूचित किया है कि उपभोक्ताओं को रसीदी टिकट उपलब्ध करवाने के लिए इस विभाग के कर्मचारी दूसरे डाकघरों से उन्हें एकत्र करने के लिए तैनात किए गए थे। कुछ मामलों में उपभोक्ताओं को रसीदी टिकट की प्रतीक्षा करने के लिए अथवा अपने पानी के बिल अदा करने के लिए अगले दिन आने को कहा गया था। ऐसे मामलों पर कोई अग्रिकार नहीं लगाया गया था। फिर भी यदि कोई विशिष्ट मामला जहाँ, अग्रिकार लगाया गया हो तो उनके ध्यान में लाया जाता है तो उपक्रम उपयुक्त निवारक कार्यवाही करेगा।